#### COURT-II

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## **APPEAL NO. 218 OF 2016**

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

Dated: 26<sup>th</sup> October, 2018

In the matter of:

Hindustan Petroleum Corporation Ltd. .... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. .... Respondent(s)

Counsel for the Appellant(s): Mr. Manu Seshadri

Mr. Samarth Choudhary

Counsel for the Respondent(s): Mr. Rajinder Kaul for R-1

Mr. Rajat Navet for R-2

### ORDER

We have heard learned counsel, Mr. Manu Seshadri, appearing for the Appellant, learned counsel, Mr. Rajinder Kaul, appearing for the first Respondent and learned counsel, Mr. Rajat Navet, appearing for the second Respondent.

Learned counsel for the Appellant, at the outset, submitted that, he will confine his appeal insofar as it relates to prayer (a) of the appeal is concerned. Further, he submitted that, regarding prayer (b) & (c), liberty may kindly be granted to the Appellant to reserve its right to initiate separate proceedings against the second Respondent as per law.

Submissions made by learned counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the submissions made by learned counsel appearing for the Appellant, as stated supra, the instant appeal is confined only to prayer (a) sought in the appeal.

Learned counsel appearing for the first Respondent, on instruction, submitted that, the instant communication may kindly be treated as notice and the Appellant may be directed to file its comprehensive representation within a reasonable time. In the event, such representation is filed by the Appellant, the first Respondent/PNGRB will consider the same and an appropriate order will be passed in accordance with law after affording reasonable opportunity of hearing to the parties.

Submissions made by learned counsel appearing for the first Respondent, as stated supra, are placed on record.

## Reserved for Judgment.

(Justice N. K. Patil)
Judicial Member

vt/vq

(B. N. Talukdar)
Technical Member (P&NG)